

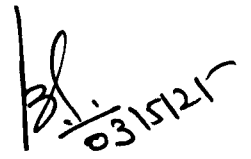
HIGH COURT OF CHHATTISGARH: BILASPUR

ENDORSEMENT

Endt. No. 356/Confdl. /2025
I-8-2/2002(Part-XVI)

Bilaspur, dated 03/05/2025

Copy of an Advertisement No. 03 of 2025/RR dated 25.04.2025 of the Registrar Recruitment, High Court of Jammu & Kashmir and Ladakh regarding **notification for appointment of President in the District Consumer Disputes Redressal Commission** is enclosed herewith for information of the candidates concerned.


(K. Vinod Kujur)
Registrar General

Encl: As above.

HIGH COURT OF JAMMU & KASHMIR AND LADAKH

Subject - Advertisement Notification for appointment of President in the District Consumer Disputes Redressal Commission-regarding.

Advertisement No.:- 03 of 2025/RR dated 25.04.2025

Last date for acceptance of Applications- 15.05.2025

Total Vacancies of President: 06 (Six) @ one in each District Consumer Disputes Redressal Commission- Doda, Srinagar, Anantnag, Baramulla, Budgam & Kupwara.

1. Qualification:-

The applicant should be a person who is, or has been, or is qualified to be a District Judge.

2. Disqualification:-

The applicant shall be disqualified for appointment as a President, if he/she:-

- i) has been convicted and sentenced to imprisonment for an offence which involves moral turpitude; or
- ii) is adjudged to be insolvent; or
- iii) is of unsound mind and stands so declared by a competent court; or
- iv) has been removed or dismissed from service of the State Government or the Central Government or a body corporate owned or controlled by such Government; or
- v) has, in the opinion of the State Government, such financial or other interest as is likely to affect prejudicially the discharge by his/her of his/her functions as a President.

3. Terms & Conditions:-

- i) The appointment shall be made under the provisions of the 'Consumer Protection Act, 2019' and the 'Consumer Protection (Qualification for appointment, method of recruitment, procedure of appointment, term of office, resignation and removal of the President and members of the State Commission and District Commission) Rules, 2020' as amended from time to time and subject to outcome of civil Appeal (*SLP (Civil) No.25612 of 2023; Ganesh kumar Rajeshwarrao Selukar & Ors. Vs Mahendra Bhaskar Limaye*

25/04/25
11:00 a.m.

& Ors. & connected matters) pending for consideration of Hon'ble Supreme Court.

- ii) The appointment is subject to submission of an undertaking by the candidate that he/she does not and will not have any such financial or other interest as are likely to affect prejudicially his/her functions as President of the District Commission.
- iii) The President shall receive salary and allowances and their terms and conditions of services shall be as per the rules notified by the Government in this regard.
- iv) The President of a District Commission shall hold Office for a term of **four years** or upto the age of **65 years** whichever is earlier.
- v) Every appointment of a President shall be subject to submission of a certificate of Physical fitness signed by a Civil Surgeon or Chief Medical Officer to his/her medical fitness.

4. Declaration of Financial and Other Interests- A President before entering upon his/her office shall declare her assets and liabilities.

5. Oath of Office and Secrecy – Every person appointed as President before entering upon his/her office shall take an oath of office and secrecy in Form I and II.

6. No TA/DA is admissible for attending any test or interview in this connection, if conducted by the Selection Committee.

7. Procedure of Appointment:

The appointment of President of the District Commission shall be made on the basis of the performance in written test consisting of two papers of 100 marks each and 50 marks for viva-voce. The written test consisting of two papers will be as per the following schemes: -

Paper	Topics	Nature of Test	Max Marks	Duration
Paper-I	(a) General Knowledge and Current affairs (b) Knowledge of Constitution of India (c) Knowledge of various Consumers related Laws as indicated in the Schedule.	Objective type	100	2 hours

Paper-II	a) One essay on topics chosen from issues on trade and commerce consumer related issues or Public Affairs. (b) One case study of a consumer case for testing the abilities of analysis and cogent drafting of orders	Descriptive type	100	3 hours
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The qualifying marks in each paper shall be 50 per cent and there shall be viva-voce of 50 marks.

SCHEDULE

[See rule 6(9)]

1. The Consumer Protection Act, 2019 (35 of 2019)
2. The Legal Metrology Act, 2009 (1 of 2010)
3. The Bureau of Indian Standards Act, 2016 (11 of 2016)
4. The Competition Act, 2002 (12 of 2003)
5. The Food Safety and Standards Act, 2006 (34 of 2006)
6. The Drugs and Cosmetics Act, 1940 (23 of 1940)
7. The Sale of Goods Act, 1930 (3 of 1930)
8. The Real Estate (Regulation and Development) Act, 2016 (16 of 2016)
9. The Electricity Act, 2003 (36 of 2003)
10. The Insurance Act, 1938 (4 of 1938)

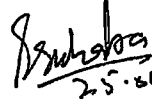
8. Important Instructions Before Applying:-

- a) Applications are accordingly invited in the attached form from the desirous candidate which shall be submitted only digitally through an **e-mail** by attaching the duly filled application form in **PDF format** at the given e-mail address:-

"recruitmentcell99@yahoo.com"

- b) The Registrar Recruitment shall duly acknowledge the receipt of every application through a return mail.
- c) Applications incomplete or lacking in any details as asked for and those received after the cut-off date will be rejected, summarily. Any qualification/experience acquired after last date of receipt/submission of online Application Forms i.e., **15.05.2025** shall not be taken into account for any purpose.

- d) A fee of **Rs. 1000/-** (One Thousand only) per application has to be deposited in the Account Number **(0406010200000846)** operating in the name of "**Registrar Recruitment (Secretary to the Selection Committee)**", in the shape of a Demand Draft (DD). The receipt of Demand Draft shall be the only enclosure to be attached with the duly filled application form in PDF. The Fee deposited shall be non-refundable.
- e) It is clarified that multiple applications have to be submitted in case a candidate wants to apply for multiple District Commissions. Separate Fee is to be submitted for each application.
- f) Candidates are not required to submit any document along with the Application Form, except for the receipt of Demand Draft. Original documents/testimonials will be seen only when specifically called for Viva by the Selection Committee, at a later stage.
- g) Serving (In-service) candidates should apply through proper channel viz the concerned Head of Department. In the event of failure of the candidate to route the application through proper channel, his/her eligibility shall be assessed as if he/she is not an in-service candidate.
- h) The salary and other terms and conditions of service of candidate will be governed by the provisions of the Jammu & Kashmir Consumer Protection (Salary, Allowances & Conditions of Service of President and Members of the State Commission & District Commission) Rules, 2021 notified vide S.O. 355 dated 18.10.2021.
- i) The date of examination & subsequent viva-voce shall be notified separately, regarding which publicity shall be given through print, electronic media and official website <https://www.jkhighcourt.nic.in> of the High Court of J&K and Ladakh.
9. The Selection Committee reserves the right to cancel the advertisement at any time without assigning any reason(s) or issue any clarification at any later stage, if required.


25.04.2025
(Satinder Singh)
Registrar Recruitment

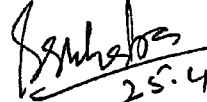
No.22672-91/RR

Dated:-25.04.2025

Copy to the:-

1. Secretary, Ministry of Consumer Affairs, Food and Public Distribution, Department of Consumer Affairs, Government of India.
2. Principal Secretary to Lieutenant Governor, Civil Secretariat, Jammu.
3. Principal Secretary to Hon'ble the Chief Justice, High Court of J&K and Ladakh.

4. Divisional Commissioner, Jammu/Kashmir.
5. Registrar Generals of all the High Courts to notify/circulate the vacancy Circular and the application forms, of In-service applicants, if any, may be routed through the Registrar General of the respective High Court.
6. All Principal District and Sessions Judges, UT of J&K and Ladakh for information.
7. Secretary to Hon'ble Mr. Justice Sanjeev Kumar, Judge, J&K and Ladakh High Court for information
8. Director Information, J&K for publication of Advertisement Notice in all leading dailies of J&K and also in two leading National dailies.
9. Private Secretary to the Hon'ble Minister for Food, Civil Supplies & Consumer Affairs, J&K.
10. Private Secretary to Financial Commissioner (ACS), Revenue Department, J&K.
11. Private Secretary to the Chief Secretary for information.
12. Private Secretary to the Commissioner/Secretary to the Government, General Administration Department.
13. Private Secretary to Commissioner/Secretary to Government, Department of FCS&CA.
14. In-charge Website, Department of Food Civil Supplies & Consumer Affairs.
15. Central Project Coordinator, e-Court, High Court of J&K and Ladakh, Jammu, with the request to get the same uploaded on the official website of the High Court of J&K and Ladakh.
16. Chief Librarian, High Court Wing, Jammu/Srinagar for keeping the record of the same
17. Notification File/Office File.


25.4.2025
Registrar Recruitment

HIGH COURT OF JAMMU & KASHMIR AND LADAKH

Advertisement No.:- 03 of 2025/RR dated 25.04.2025

APPLICATION FORM FOR THE POST OF PRESIDENT, DISTRICT CONSUMER DISPUTES REDRESSAL COMMISSION (DISTRICT COMMISSION)

Affix your recent
passport size
photograph duly
attested

1. Name of the District for which applying:

2. Name of Applicant :

3. Gender :

4. Father's Name /
Spouse's Name :

5. Permanent Address :

6. Address for Correspondence
With PIN Code :

7. Contact details for correspondence :
Residence / Office landline -
Mobile (mandatory) -
E-mail (mandatory) -

8. Date of Birth :

9. Age as on date of Notification :

10. Present Occupation & Annual Income :

11. Qualification (Graduation and onwards) :

EXAMINATION PASSED	UNIVERSITY	YEAR OF PASSING	% OF MARKS/CGPA

12. In case of In-Service candidates:

i.	Date of joining of service	
ii.	Present designation	
iii.	Scale of pay & basic pay	
iv.	Date of superannuation	
v.	Government under which serving	

13. In case of Retired Candidates:-

i.	Date of joining of service	
ii.	Last post held (on substantive basis)	
iii.	Last Pay scale drawn	
iv.	Date of retirement	
v.	Government under which served	

14. Experience (which is considered necessary for current assignment) :

Name of subject/field – _____ (whether in Consumer Affairs, Law, Public Affairs, Administration, Economics, Commerce, Industries, Finance, Management, Engineering, Technology, Public Health or Medicine)

S. No.	Position held	Name & Address of Organization	Nature of work handled	Period

DECLARATION

I hereby declared that all statements made in this application are true and complete to the best of my knowledge and belief. In the event of any information being found false or incorrect or ineligibility being detected before, during or after the process of selection / appointment, my candidature will stand cancelled and all my claims to the appointment will stand forfeited.

Date:-

(SIGNATURE OF THE CANDIDATE)

- NB: -**
- 1) All particulars should be filled in capital Letters.
 - 2) Application without duly authenticated photograph and receipt of Fee would be treated as incomplete and void ab-initio.